

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8439/2017

(Arising out of impugned final judgment and order dated 24-07-2017 in CRLA No. 257/2005 passed by the High Court Of Judicature At Allahabad)

AKMAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.115218/2017-EXEMPTION FROM FILING O.T. and IA No.113000/2017-EXEMPTION FROM FILING O.T. and IA No.112999/2017-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.115214/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(Crl) No.8477/2017 (Item No.51)

Date : 24-11-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Farrukh Rasheed, AOR
Mr. Ankit Pandey, Adv.For Respondent(s) Mr. Aviral Dhirendra, Adv.
Mr. Alok Pandey, Adv.
Mr. R. C. Kaushik, AORUPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the counsel for the petitioner requesting therein for an adjournment of one week on the ground of illness of the counsel appearing for the petitioner.

The matter is adjourned by one week.

(USHA RANI BHARDWAJ)
AR CUM PS(CHANDER BALA)
BRANCH OFFICER